

**(2024) 04 NCLT CK 0004**

**National Company Law Tribunal, New Delhi Court III**

**Case No:** New Restoration Application 11/2024 In 65/252(ND)/2023

Generous Mercantile Pvt Ltd

APPELLANT

Vs

Registrar Of Companies

RESPONDENT

**Date of Decision:** April 1, 2024

**Hon'ble Judges:** Bachu Venkat Balaram Das, Member (J); Atul Chaturvedi, Member (T)

**Bench:** Division Bench

**Advocate:** Mohd Nazim Khan, Prashant Meharchandani, Akshat Singh, Utkarsh Kandpal, Lata Prajapati

**Final Decision:** Dismissed

**Judgement**

**New Restoration Application 11/2024:-**

This application has been filed seeking restoration of Appeal No. 65/252(ND)/2023 which was dismissed for non-prosecution vide order dated 08.01.2024.

We have heard the submissions made by the Learned Counsel and perused the records. We are satisfied with the reasons given in the application and direct that the Appeal No. 65/252(ND)/2023 be restored to its original position, subject to payment of cost of Rs. 10,000/- to be deposited in Prime Minister's National Relief Fund within one week. The Appellant shall file proof of deposit within one week after depositing the cost.

**IA allowed.**

**65/252(ND)/2023:-**

Learned Counsel appearing for the RoC has stated that the report has been filed but the report is not available on DMS portal. Learned Counsel shall take steps to upload the report within three days.

List the matter on **27.05.2024**.